

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE BENCH, CHENNAI)**

IN

ORIGINAL APPLICATION NO. 100 OF 2021 (SZ)

Tribunal on its own motion SUO MOTU
based on the news items published in The
Hindu Newspaper, Chennai Edition, dt.
09.04.2021, under the caption "Dumping
of garbage foiled near Anamalai, trucks
seized".

And

The Chief Secretary to Government

of Tamil Nadu, Chennai and ors.

...Respondents

**REPORTS FILED BY IMPLEADED DISTRICT COLLECTORS/
RESPONDENTS 28-34.**

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Dated at Chennai on this 13th february, 2023.

for. G. Y. Prabh
13/2/23

M/s. E.K.KUMARESAN

Standing Counsel for State Government of Kerala - NGT(SZ) Chennai Bench

①

134346/2023

Report submitted by the District Collector , Kollam in OA No.100/2021

A District Level Monitoring Committee was set up as District Collector being the Chairperson and District Medical Officer as Member secretary as per rule 12(4) of the biomedical waste act in compliance of the order of the National Green Tribunal in OA No.606/2008.The above OA is filed regarding the transportation of biomedical waste out of states.

Detailed guidelines were issued by the Local Self Government Department regarding the vehicles transporting bio-wastes outside the state and agencies handling such biomedical waste to outside of the state based on OA No. 606/2008 before the Hon.National Green Tribunal . State and district level committee were formed for the compliance of the above guidelines and District Co ordinator,Suchithva Mission was appointed as the convener of the committee.The committee was authorized to convene a meeting once in three months to ensure the compliance of the guidelines and for conveying the issues relating to the trans boundary movements to the state level committee.

Out of 1768 Health Care Facilities in Kollam district, 900 HCF took authorization from Pollution Control Board ,Kollam as per the annual report of the Health Care Facilities submitted as per Bio-Medical waste management rules 2016.As per the available data 3165 kg of biomedical waste is produced per day by the HCF.

The Health Care Facilities which are authorized by the Pollution Control Board are handling the biomedical waste after observing all guidelines.The Pollution Control Board is already directed to issue notice to the Health Care Facilities which is not affiliated to the Pollution Control Board.More over the matter was discussed in the District Level Monitoring Committee Meeting held 28/12/2022 subsequently Road Transport Officer,Police and GST department are instructed to stern the inspection round the clock at the check post.The above facts are reported for favourable further necessary action.

Signed by

Beenarani R

Date: 18-01-2023 14:20:58

For District Collector
Deputy Collector(General)

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146295/2023

Report to be submitted before the Hon'ble National Green Tribunal in OA-100/2021

Application (OA.No.100) filed before the Hon'ble NGT is a suo moto case based on newspaper reports against the illegal dumping of garbage and biomedical waste in Tamil Nadu, near Anamalai and the source of which is alleged to be from Kerala. As per the order of the Hon'ble National Green Tribunal in the case number O A-100/2021, Deputy Director of Panchayath was instructed to follow the guidelines to be followed by waste removal vehicles.

In district, except Idamalakudy, Munnar and Kumaramangalam panchayaths, all other panchayaths have entered into an agreement with the Clean Kerala Company. Idamalakudy panchayat is located inside the forest area and there is no road to the panchayath other than a footpath. It is also because the Panchayath has a very low level of inorganic waste that it has not entered into an agreement with the Clean Kerala Company. Munnar panchayath has entered into an agreement with agency Fathima Plastics Perumbavoor and Kumaramangalam panchayath has entered into an agreement with Northamps E N V Solution Irumpanam.

The Deputy Director of Panchayath has reported that the selected vehicles for disposal of inorganic waste have been registered. The Idukki Regional Transport Officer has been directed to track the vehicles engaged in waste removal.

Signed by

Shyju P Jacob

Date: 19-01-2023 16:02:30
Deputy Collector (General)

Idukki



Collectorate, Palakkad Pin: 678001.
 Phone : 0491-2505904
 Email : pkd-colt.msg@kerala.gov.in
 Dated : 21-01-2023

Report Submitted before the Hon. Advocate General On NGT OA100/2021

It is reported by superintendent of police Palakkad regarding this case, it is submitted that direction is given to SDPOs & SHOs of border Police stations of Tamilnadu for checking of vehicles carrying garbage to Tamilnadu and take stringent legal action, and no complaints in this regard is received so far. Report received from District Police Chief is enclosed herewith for favour of information and necessary action.

The reports submitted by the Environmental Engineer, Pollution Control Board regarding this issue is given below.

Report submitted by Pollution Control Board Environmental Engineer.

The concerned OA 100 is connected to a case of dumping of solid waste brought from Kerala in a particular place in Tamil Nadu. On enquiry, and as per the reports submitted to Hon'ble National Green Tribunal(NGT) , it has been ascertained that the waste was brought from Trichur district in Kerala , which was sent by a Municipality, which was originally handed over to a contractor having agreement with the Municipality for solid waste disposal.

Now the Hon'ble National Green Tribunal(NGT) has asked the District Collectors to report the mechanism in place to curtail such illegal transportation of solid waste from Kerala to other states. The mechanism in place for curtailing such activities is dependent on the solid waste management system in various local bodies of the district. The status of solid waste management in the district is reviewed once in three months by the District Collector through a committee meeting called District Level Monitoring Committee (DLMC). As per the latest status report in the DLMC , all the local bodies (consisting of 88 panchayath and 7 municipalities), have door-to-door collection of solid waste. The collection efficiency of Haritha Karma Sena in door to door collection system is approximately 75% in the district. The collected solid waste, particularly dry solid waste consisting of plastic, paper and others, are transferred to material collection facilities. All the local bodies have material collection facilities. From these material collection facilities they are either handed over directly to Clean Kerala Company or other authorized waste processing agencies for final disposal or for final recycling. Hence it can be seen that there is no chance of illegal disposal of solid waste by any local body to outside the district or outside the state.

The following agencies and departments have definite roles in this solid waste management system

1. Local Self Government Department controlled by Regional Joint Directorate of Urban Affairs and Deputy Director of Panchayath.
2. All Secretaries of Panchayath and Municipalities in the district.
- 3 Police Department.
4. Clean Kerala Company.

Hence to ensure that the solid waste generated in the district is entirely collected and

I/193049/2023

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processed in the district itself in scientific manner as per the solid waste management rules 2016, all the above departments have to carry out their responsibilities and monitoring mechanism must be in place .Hence it is requested that a special meeting may be convened for all these departments so as to chart out a specific action to curtail this type of illegal transport outside the state.

Signed by

Manikandan K

Date: 21-01-2023 12:55:30



Collectorate, Wayanad

Phone - 04936-202251

Email-dcwayanad@gmail.com

Dated - 21-01-2023

Report Submitted before the Hon'ble Advocate General on NGT OA 100/2021

As per G.O 1353/2019/H&FWD of the Department of Health & Family Welfare, a district level monitoring committee with the District Collector as Chairman and District Medical Officer as Member Secretary has been formed for monitoring the compliance of the provisions in Sub-rule (4) of rule 12 of the Bio-Medical Waste Management Rules in the health care facilities generating biomedical waste and common biomedical waste treatment and disposal facilities where biomedical waste is treated and disposed off. DLMC Meets at regular intervals and assess the situation in the district. There are 348 institutions in the district which have obtained authorization based on the Biomedical Waste Management Rules 2016. While granting approval to the institutions, they ensure that biomedical waste is disposed of through affiliation with a recognized Common Bio Medical Waste Treatment Facility(CBTF). The case OA 606/2008 has come in connection with the disposal of solid biomedical waste in the districts which share the border with other states. Based on this LSGD had issued solid instructions to the agencies that manage the waste carrying vehicles. District Committee have been ensuring compliance of the directions. The District Co-ordinator of the Total Sanitation Mission has been appointed as the convenor of the District Committee and the meeting of the committee has been held in the district in frequent intervals. Local bodies have been directed to handle solid waste only in vehicles with GPS Tracking.

All the 26 Local Self Govt Departments in the district have entered into the agreement with Clean Kerala Company for removal of waste. Now Kalpetta Municipality & Sulthan Bathery Municipality have entered into agreement with private agencies for removal of waste. Clean Kerala Company manager has reported that for removal of Legacy waste GPS system have been installed in the vehicles.

With regard to the above subject, no complaints have been received in Wayanad District at present. In connection with NGT OA 100/2021 following activities are conducted in the district.

- A meeting presided by Deputy Collector (LR) was conducted on 15/01/2022. The meeting minutes was sent to related district officers to take up the necessary action.
- All Local Bodies passed Solid Waste Management bylaw and Plastic Waste Management Bylaw.
- Secretaries of LSGI's are instructed to do 100% door to door collection in all households and establishments in local bodies through Haritha Karma Sena. Proper documentation of solid waste management. quantification of plastic waste collected, handing over plastic

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waste to authorized agencies like Clean Kerala Company and facility for treatment of biodegradable waste at source household and establishment are implemented in all LSGI's.

- Service of Haritha karma sena has been extended to Worship places, Offices, Hospitals, Factories Commercial establishment etc.
- Monitoring of Chicken Rendering Plant of the district are conducted regularly.
- No Bio mining activities are in the district.

Next DLGMC is scheduled before 30th January.

The above instructions are hereby submitted for submission before the Hon'ble NGT.

Signed by

Shaju N I

Date: 21-01-2023 13:35:33

SHAJU N I

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DISTRICT COLLECTORATE
MALAPPURAM

Civil Station-676505
Phone : 0483-2734355, Fax : 2734355
E-Mail: dcm.ker@nic.in

**Individual Report on the impementation of direction issued by
Hon'ble National Green Tribunal Chennai**

On behalf of District collector Malappuram, the Additional District Magistrate malappuram conducted a meeting on 09/01/2023 at 11 am with officials of Directorate of Panchayath malappuram, Regional Transport Office malappuram, Suchithya mission , District Police Office and Pollution Control Board to co-ordinate and assess the various measures to prevent the illegal dumping of waste in the neighbouring districts of Tamilnadu.

The Additionl District Magistrate pointed out the necessity of creating awareness about illegal dumping of waste in the boarders of neighbouring state by Kerala..This activity is a matter of disgrace to our state and should be avoided in future. For this there should be a cordination between various departments handling waste management ant transportation of waste.The officials attended the meeting assured maximum support to control prevention of dumping waste in neighbouring districts of Tamilnadu and also to moniter its procedure.This social crisis can be prevented to a great extent by garbage truck monitoring system. The Additional District Magistrate gave the following instructions to the concerned departments.

1. Local boadies shall ensure that the collected waste by private agencies is treated inauthorised places.
2. The waste management should be done as per rules.

Reports collected from concerned departments are consolidated as follows;

The District Suchithya mission &Local Self Govrervment Department Malappuram are going hand in hand to prevent this social crisis to a great extent. A District level Facilitation committee has been formated in 17/02/2021 as per G O Rt No 248/5202/LSGD dated 6/12/2021 as per the directions of Hon'ble National Green Tribunal in O A 100/2021. Meetings are being conducted in every month and District level officers are participated in the meeting. The Suchithya mission reported that garbage truck monitering system focusses on truck location, that is places of loading and unloading solid waste. It helps to detect and prevent

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any attempts of un authorised loading of garbage in the boarder region. The Deputy Director of Panchayath Malappuram reported that out of 94 Gramapanchayath 60 executed agreement with private agencies & 30 with Clean Kerala Company Limited to transport non-degradable waste material from Modular Material Collection Facility center to sewage plants. The Clean Kerala Company has made arrangements for collection and transportation of waste through GPS tracked vehicles and monitor the installation of GPS in waste transporting vehicles. Out of 60 Gramapanchayaths, 56 private vehicles doing the work having GPS system. Others are instructed to install tracking system in this vehicles at the earliest. All vehicles transporting waste materials are registered with concerned, Local Self-Govt Institutions. The Local Self Government vide reference 7,8 and 9 issued guidelines for registering vehicles transporting waste. The Deputy Director of Panchayath gave instruction to all the Grama Panchayath to designate an official to track and monitor such vehicles.

Door to door waste collection both bio and non degradable waste from houses are being done effectively by Haritha Karma Sena.

The Regional Transport Officer Malappuram reported that no illegal vehicle transporting waste materials is reported in Malappuram district. The Police Chief reported that necessary directions have been gone to all Station House Police Officers to take strict and immediate actions to those vehicles which is running illegally transporting waste material in the District. Further the Police Force is instructed to take necessary steps to check the vehicles while patrolling.

Signed by

Meharali N.M.
DEPUTY COLLECTOR

Date: 20-01-2023 17:16:27
For District Collector

I/59384/2023

**REPORT SUBMITTING BY DISTRICT COLLECTOR
PATHANAMTHITTA BEFORE HON'BLE NATIONAL GREEN
TRIBUNAL , SOUTH ZONE ,CHENNAI IN OA No. 100/2021**

(SUO MOTU)

As per the direction of Hon'ble NGT orders in OA 100/2021 & OA 180/2021, District Level Monitoring Committees have been constituted in Pathanamthitta district for the effective monitoring of Solid Waste Transportation and implementation of Bio Medical Rules . A District Level Bio medical waste Monitoring Committee (DLBC) was constituted on 18.04.2022 in which District collector as the chairman , District medical officer as member secretary & convener , District pollution control board as one of the member. The review meetings of the committee was held on the dates 31.05.2022, 08.07.2022 & 20.09.2022 and in the meetings it was decided to conduct an inventory of total number of Health care Facilities (HCF) functioning in this district via local bodies as many of these are functioning without authorization /consent under BMW rule. The pollution control board issued direction to all the Local Self Government Authorities of the district to submit the details of the Health Care Facility (HCF) located in their jurisdiction and directed to issue notice to the health care facilities which are not affiliated to the pollution control board and non complying BMW rules. It is also decided to bring all the HCF under the BMW rule through the Local Bodies.

A District level committee for monitoring of Solid Waste Transportation is also constituted in Pathanamthitta District on 31.01.2022 in which District collector as chairman, District Suchitwa Mission as member convener and District pollution control board as one of the member and three review meetings were conducted. It was decided to ensure registration for scrap dealers and to ensure GPS tracking system is fitted in all vehicles carrying scraps located in all local bodies .

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The Deputy Director of Panchayath reported that all the 53 Grama panchayths were formulated Plastic Bye-law and the Solid waste management Bye-law formulation is undergoing in all the grama panhayths. All the panchayaths having MCFs facility and also out of 788 wards 731 wards are having mini MCFs for improving the effectiveness of Solid Waste Management in rural areas. Various measures were implemented to achieve 100% collection from households and institutions. The progress of these measures are evaluating in every month at the monthly conference of Gramapanchayth Secretaries. The wastes which are collected by the Haritha Karma Sena is recorded in a register. The quantity of wastes were measured recorded and then handed over to Clean Kerala Company Limited. Various projects are taken up by the Grama panchayaths in their annual plan for treating the biodegradable wastes at the source. The Clean Kerala Company transports these wastes from Gramapanchayths and the vehicles used for transporting wastes has the GPS facility. Haritha Karma Sena is also collecting wastes from religious ceremonies like Ulsavam , Pallipperunal etc.

The Deputy Director of Panchayath also reported that 11 scrap dealers were involved in solid waste management activities in gramapanchayaths. The Bio Medical Wastes are collected by two institutions namely IMAGE and KELL. The Gramapanchayaths issues license to hospitals and other paramedical institutions after ensuring that these institutions get into contract with Bio medical waste collection organizations. The institutions which operate without the permission of PCB will not be given license from Gramapanchayaths.

In Pathanamthitta District all the 53 Grama Panchayaths and 3 Municipalities are engaging Clean Kerala Company Ltd (CKCL) for the collection and transportation of non Bio degradable waste to recycling/ disposal facilities from Material Collection Facility Centres (MCFs) and one of the municipality is engaging a private agency for the removal of waste. Clean Kerala

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DCPTA/4695/2021-B2

I/59384/2023

Company Ltd is using 6 GPS tracked vehicles and private agency is using 4 GPS tracked vehicles for the transportation of waste.

As per the direction from Member secretary of Kerala State Pollution Control Board the issue regarding Garbage & BMW waste disposal are discussed in the District Level Monitoring Committee (DLMC) meetings. Directions have been issued to local bodies and municipalities to ensure BMW registration while issuing consent to Health Care Facility (HCF). And also issued direction to the District police Authorities and Regional Transport officers to conduct regular inspections in the Check Posts.

The aforesaid details are herewith submitted before the Hon'ble National Green Tribunal.

Yours faithfully,

Signed by District Collector
Dr. Divya S Iyer I A S

This is an E-Office Document, does not require signature in ink. Date: 19-01-2023 16:43:50

REPORT OF DISTRICT COLLECTOR ,TRIVANDRUM IN OA NO.100/2021
BEFORE THE HONARABLE NATIONAL GREEN TRIBUNAL,CHENNAI

1. On the basis of OA 100/2021, Government of Kerala as per G.O. (Rt) No.1673/2021/LSGD dated. 06.09.2021. have issued Guidelines for registering and tracking vehicles for transporting waste in Kerala and an institutional mechanism to identify and take actions against defaulters. Also, as per G.O.(Rt.)No.2485/2021/LSGD dated.06.12.2021. the Government have constituted State and District Level committees for monitoring and implementing the guidelines as stipulated in G.O. (Rt) No.1673/2021/LSGD dated. 06.09.2021.
2. In compliance to the G.O. (Rt.) No. 2485/21/LSGD dated 06.12.2021, the District Collector, Thiruvananthapuram vide proceedings number 145/DSM/TVPM/2021 dated 04.01.2022 (Copy attached) has constituted district level committee for tracking vehicles which transport wastes . Necessary directions have also been issued to supervisory officials and to all Local Bodies to comply with the instructions mentioned in the aforesaid order. The supervisory authorities were also instructed to submit a consolidated monthly report in the prescribed proforma. The first meeting of the committee was held on 10.02.2022 and the committee verified the proforma and find that no violations have been reported. This subject matter was also included as permanent agenda item in the District Level Monitoring Committee (DLMC) in order to closely review the progress of waste management in the district. The last DLMC was convened on 07.01.2023 and discussed this matter and verified the proforma submitted by the supervisory authorities viz, Deputy Director of Panchayat and Clean Kerala Company Limited.No violations were reported as per the proforma submitted.

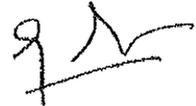
3. Thiruvananthapuram district has 73 Grama Panchayat and 5 Urban Local Government Institutions. Clean Kerala Company Limited(CKCL), a company under the Local Self Government Department of Kerala is transporting recyclable and non-recyclable waste from almost 65 local bodies. 13 Grama Panchayat depend on private firms. Clean Kerala company is using GPS tracked vehicles and nodal officers were appointed to monitor the vehicle movement. The agencies entrusted to transport recyclable and non-recyclable waste were directed to submit manifest in Annexure II in order to ensure that the waste reached the treatment/disposal facility.

4. The District Level Monitoring Committee meeting for monitoring and implementation of the guidelines as stipulated in G.O. (Rt.) No.1673/2021/LSGD dated. 06.09.2021 which held on 07.01.2023 with agencies and LSGI officials, The District Collector, being the chairman of the committee has reiterated the following directions to the stakeholders for strict compliance, namely:-

- The vehicles which are entrusted with the transportation of waste disposal/recycling facilities shall be registered with LSGIs/CKCL. The Vehicles shall be fitted with GPS instrument and tracking systems should be arranged in the LSGIs
- Both Clean Kerala Company Limited and Private agencies were directed to declare the destination where the waste is proposed to be disposed of and asked the Local Self Government institutions (LSGIs) to verify and ensure whether the destination is suitable for safe disposal.
- A detailed manifest has to be maintained by the agencies engaged. After the transportation of the waste is complete, the copy the manifest shall be produced to the LSGIs within 7 days in Annexure II. In case of violations, the LSGIs/CKCL shall impose a fine and

terminate the agreement with the transporting contractor and forfeit the amount payable. Strict directions were given to comply with all necessary directions stipulated in G.O.(Rt.)No.2485/2021/LSGD dated.06.12.2021. Moreover, all the tahasildars concerned of border Taluks were directed to report any untoward incident in this matter

I do hereby submitted that all possible measures will be taken to comply with the directions given by the national Green Tribunal in OA No.100/2021 and proper follow up will be made to track the movement of vehicles which transport waste to disposal/treatment facility from Thiruvananthapuram district.



DISTRICT COLLECTOR

THIRUVANANTHAPURM

(15)



GOVERNMENT OF KERALA

Abstract

Local Self Government Department- OA 100/2021-Guidelines for registering vehicles transporting waste- Complied with - Orders issued

LOCAL SELF GOVERNMENT (WM) DEPARTMENT

G.O.(Rt)No.1673/2021/LSGD Dated,Thiruvananthapuram, 06/09/2021

Read Judgement in OA 100/2021 by Hon'ble National Green Tribunal dated 29.07.2021

ORDER

Local Self Governments (LSGs) are engaging Clean Kerala Company Limited (CKCL) and Private agencies for the collection and movement of waste to recycling/disposal facilities from collection centres/dumpsites. Currently there is no mechanism available to track and regulate the movement of vehicles which transport such wastes. Vide Order read above, Hon'ble National Green Tribunal in OA - No.100/2021 'Dumping of Garbage foiled near Anamalai, trucks seized', directed to create a mechanism for registering the vehicles which are entrusted with carrying waste to be disposed at designated dumpsites or treatment facilities, in order to supervise and to track the movement of such vehicles to find out whether the waste that is being entrusted to them is really reaching the designated treatment facility centers. In compliance with the direction by National Green Tribunal, Government is pleased to issue the following guidelines. Local Self Governments or their support systems like CKCL, while engaging agencies / organizations for removal/transportation of waste from dumpsites/ MCF/ RRFs to designated disposal or treatment facilities shall enter into specific agreement following these guidelines.

- a. Non biodegradable waste shall be classified as recyclable and recyclable.
- b. Recyclable non biodegradable waste shall be sold to the recycling agencies or their aggregators at a price not less than the rate notified by the Clean Kerala Company Limited (CKCL).
- c. The non-recyclable waste to be removed through Clean Kerala Company Limited (CKCL) on behalf of the Local Self Governments will be at the rate prescribed by the Government from time to time, .
- d. The Local Self Governments may engage authorized agencies/ organizations for removal of non-recyclable waste provided they possess valid consent to operate from the KSPCB and valid agreement/MoU with the disposal facility such as Engineered Sanitary Landfills or Furnace-based industries like cement kilns.
- e. The Local Self Governments and Clean Kerala Company Limited shall follow due process for identification of agencies/ organizations for removal of non-recyclable waste
- f. The agencies/ organizations selected for removal and transportation of non-recyclable waste shall declare the destination where the waste is proposed to be disposed of and the hiring agencies (LSG/CKCL) shall verify and ensure whether the destination is suitable for safe disposal.
- g. All the vehicles which are entrusted with the transportation of waste to disposal/ recycling facilities shall be registered with the hiring agency from where waste is being collected. Clean Kerala Company and Local Self Governments shall keep a separate record of vehicles registered by them for this purpose. An Application for registering vehicles is attached as **Annexure I**.
- h. The Local Self Governments and CKCL shall incorporate specific conditions in the tender notification/ Empanelment notification and in the agreements with the transporting contractors to the effect that the transporting vehicle shall be fitted with GPS instrument and tracking systems arranged in the respective Offices.

- i. An Officer of the LSG/ CKCL shall be designated for tracking the GPS while there is movement of waste and shall ensure that it reaches the right destination.
- j. For transporting waste from source to location of treatment/disposal, a detailed manifest has to be maintained by the agencies engaged. After the transportation of the waste is complete, the copy the manifest duly signed by the receiver (treatment/disposal facility) shall be produced to the hiring agency within 7 days. A sample format of the waste manifest is attached as **Annexure II**.
- k. The waste carried in the vehicle shall be properly covered during transportation.
- l. The LSG/CKCL shall impose a fine and terminate the agreement with the transporting contractor and forfeit the amount payable to him in case of any violations.
- m. The LSGs and CKCL are to identify transporting contractors or enable the existing contractors to install GPS in the vehicles used for this purpose within 45 days from the date of issue of this order.

(By order of the Governor)
Sarada Muraleedharan I A S
Additional Chief Secretary

To:

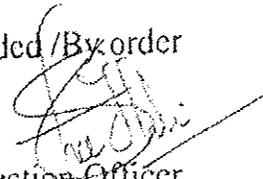
All District Collectors
The Executive Vice Chairperson, Haritha Kerala Mission
The Director of Urban Affairs, Thiruvananthapuram
The Director of Panchayat, Thiruvananthapuram
The Executive Director, Suchitwa Mission
The Executive Director, KudumbhaShree
The Executive Director, Information Kerala Mission
The Chief Town planner, Department of Town and Country Planning
The Director General , KILA
The Managing Director, Clean Kerala Company, Pvt Ltd
The Commissioner for Rural Development

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File No.WM1/6/2021-LSGD

The Principal Accountant General (A& E) Kerala, Thiruvananthapuram
The Accountant General (G&SSA/E &RSA) Kerala, Thiruvananthapuram
The Information Officer, I&PRD(Web & New Media)
Stockfile/Office Copy

Forwarded/By order


Section Officer

Copy to,

Private Secretary to Hon'ble Minister of LSGD
P.A to Additional Chief Secretary, LSGD
P.A to Special Secretary, LSGD # M
Deputy Secretary . LSGD

LSX

ANNEXURE - I: APPLICATION FORM FOR REGISTERING VEHICLE TO COLLECT AND TRANSPORT OF SOLID WASTE TO DISPOSAL SITE

APPLICANT DETAILS

Full Name of Applicant :	
Registered Address (including Phone No. and e-mail)	
Postal Address (for correspondence):	

VEHICLE DETAILS

Garage Location (regular garaging address for vehicle):	
Vehicle Make and Model:	RTO Registration Number:

Body Type:	Net Carrying Capacity (tonnes):	Year of Manufacture:
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GPS Device Details:-

Vehicle Inspection Certificate: (Emissions & Safety)	Validity:
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DECLARATION-Your application will not be accepted unless the declaration is completed and signed

I hereby declare that the information provided in this application is true and correct

I also declare that the vehicle with registration number _____, is fit for the purpose of transporting the prescribed wastes specified in this application

Signature* (1) _____ (2) _____ :Date: __/__/__

Second signature only required if the applicant is a partnership

* If a company, a person of authority must sign and date and complete the following:

First Name _____ Last Name _____ Position _____

CHECKLIST — to be completed by the applicant	Tick <input checked="" type="checkbox"/>
Declaration (above) read and signed	
List of types of waste to be transported (Enclose separately)	
Appropriate insurance policy is maintained for the vehicle	
Three photographs of the vehicle (front, side and rear view) in JPG format	
Copy of RTO registration certificate	
If vehicle is not owned by the agency, copy of the lease/ rent agreement with the owner	

Annexure -II: MANIFEST FOR TRANSPORTING WASTE FOR TREATMENT/DISPOSAL

1.	Sender's name and address (including Phone No. and e-mail)	
2.	Manifest Document No.	
3.	Transporter's name and address: (including Phone No. and e-mail)	
4.	Type of vehicle	(Truck/Tanker/Special Vehicle/others please specify)
5.	Vehicle registration No.	
6.	Treatment/disposal facility name and address (including Phone No. and e-mail)	
7.	Waste description (type of waste)	
8.	Total quantitym ³ or MT
9.	Purpose of transportation	Treatment/recycling/RDF/ scientific land filling/others please specify
10.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above with proper shipping details
	Date: _____ Name and designation: _____ Signature: _____	
11.	Transporter acknowledgement of receipt of Wastes:	I hereby declare that the contents of the consignment described above has been received for transportation and are properly covered and are in all respects in proper conditions for transport by road according to applicable government regulations.
	Date: _____ Name and designation: _____ Signature: _____	
12.	Receiver's certification for receipt of waste	I hereby declare that the contents and quantity of waste as described above has been received for treatment/disposal



GOVERNMENT OF KERALA

Abstract

Local Self Government - OA 100/2021- Monitoring the implementation of guidelines for registering and tracking vehicles for transporting waste in Kerala and institutional mechanism to identify and take actions against defaulters- Orders Issued

LOCAL SELF GOVERNMENT (W.M)DEPARTMENT

G.O.(Rt)No.2485/2021/LSGD Dated,Thiruvananthapuram, 06/12/2021

- Read
1. Judgment dated 29.07.2021 of Hon'ble NGT in OA 100/2021.
 - 2 G.O(Rt) No.1673/2021/LSGD dated 06.09.2021.
 - 3 Judgment dated 01.10.2021 of Hon'ble NGT in OA 100/2021.

ORDER

In the Judgement read as 1st above above, Hon'ble NGT mentioned that there is no mechanism available to track and regulate the movement of vehicles which transport waste. In compliance to the Judgement of Hon'ble NGT, Government issued guidelines for registering vehicles transporting waste vide order read as 2nd paper above. But in the Government Order there was no reference regarding the mechanism to monitor the implementation of guidelines for registering and tracking vehicles for transporting waste in Kerala and institutional mechanism to identify and take actions against defaulters.

2. Government have examined the matter in detail and decided to constitute committees at State Level and District Levels with following members for monitoring and implementation of guidelines as stipulated in G.O(Rt) No.1673/2021/LSGD.

State Level Committee

- Additional Chief Secretary, L.SGD – Chairman

- Executive Director, Suchitwa Mission – Convenor
- Director General of Police/ Representative
- Taxes Commissioner/Representative
- Transport Commissioner /Representative (Motor Vehicles Department)
- Director (Urban), LSGD
- Director (Rural), LSGD
- Member Secretary, Kerala State Pollution Control Board
- Managing Director, Clean Kerala Company
- Representative of Haritha Keralam Mission

The committee shall

- be convened once in 3 months
- review the status of the activities based on the monthly report submitted by District level monitoring committee
- identify gaps in the implementation of the guidelines and shall give guidance for issuing directions at State Level
- look into and resolve issues related to trans-boundary movement of waste.

District Level Committee

- District Collector - Chairman
- District Co-ordinator Suchitwa Mission-Convener
- Regional Joint Director (Urban)
- Deputy Director of Panchayats
- Superintendents of Police / Representative
- Joint Commissioner of Tax/Representative
- Deputy Transport Commissioner /Representative (Motor Vehicles Department)
- Representative from District Pollution Control Board
- Representative from Haritha Kerala Mission
- Representative from Clean Kerala Company
- Representative from Police Department
- Representative from Motor Vehicle Department

The committee shall

- be convened on a monthly basis
- review the status implementation based on the monthly report submitted by local bodies (through RJD/DDP) and Clean Kerala Company submit quarterly reports to the state level committee in the prescribed

- format in Annexure-I
- shall review the details of waste transporting vehicles entrusted by LSGIs/CKCL
 - review the details of defaulters and action taken against them
 - resolve the issues pertaining to subject matter at District Level
 - report any gaps/issues to the state level committee which require State level interventions

3. In order to identify and take action against defaulters following institutional mechanism needs to be carried out by Local Bodies and Clean Kerala Company

- Local Self Government Institutions and Clean Kerala Company shall submit monthly reports to the District level committee in the prescribed format in Annexure-II
- Local Self Government Institutions and Clean Kerala Company shall adhere to all the directions mentioned in the guidelines issued vide G.O (Rt)No.1673/2021/LSGD dated 06.09.2021 while engaging agencies for transportation of waste.
- Local Self Government Institutions and Clean Kerala Company shall clearly mention the clause related to imposing fine in the case of violations in the agreement with the agencies.
- The officer designated by the local body and CKCL for tracking the GPS while there is movement of waste shall
 - ensure that the details of trips (including details of destination such as location names, GPS co-ordinates) are recorded in a register format enclosed as Annexure-III
 - ensure that the vehicle has reached the right destination
 - shall keep a record of the copy of manifest duly signed by the receiver submitted by the transporting agency.
 - shall report to Secretary in the case of Local bodies and Managing Director Clean Kerala company or the person authorized regarding violations
- On reporting the violations, Secretary of LSGI/CKCL shall initiate actions against the defaulter for imposing fine and forfeit the amount payable and initiate legal actions as per laid down procedures.

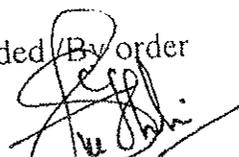
(By order of the Governor)
R S Kannan
Special Secretary

File NO.WM1/6/2021-LSGD

To:

All District Collectors
 The Executive Vice Chairperson, Haritha Kerala Mission
 The Director(Urban), Local Self Government Department
 The Director(Rural), Local Self Government Department
 The Director General of Police
 The Taxes Commissioner, Department of Income Tax
 The Transport Commissioner , Motor Vehicles Department
 The Chief Town planner, Department of Town and Country Planning
 The Member Secretary, Kerala Pollution Control Board
 The Executive Director, Suchitwa Mission
 The Executive Director, KudumbhaShree
 The Executive Director, Information Kerala Mission
 The Superintendents of Police
 The Joint Commissioner of Tax, Department of Income Tax
 The Deputy Transport Commissioner , Motor Vehicles Department
 The Director General, KILA
 The Managing Director, Clean Kerala Company, Pvt Ltd
 The Commissioner for Rural Development
 The Principal Accountant General (A& E) Kerala, Thiruvananthapuram
 The Accountant General (G&SSA/E &RSA) Kerala, Thiruvananthapuram
 The Information Officer, I&PRD(Web & New Media)
 All District Coordinators (Through Suchitwa Mission)
 The Regional Joint Director (Through Director (Urban), LSGD)
 The Deputy Director of Panchayath (Through Director (Rural), LSGD)
 Stock file/Office Copy

Forwarded By order


 Section Officer

Copy To,

Private Secretary to Hon'ble Minister of LSGD
 P.A to Additional Chief Secretary, LSGD
 P.A to *Principal* Secretary, LSG (WIE) Projects
 P.A to Special Secretary, LSGD Deputy Secretary, LSGD
 Deputy Secretary, LSGD

Proceedings of the District Collector
(Present : Dr. Nav Jyoth Khosa IAS)

Sub : Formation of District Level Committee for Monitoring the Implementation of guidelines for registering and tracking vehicles for transporting waste in the local bodies

Ref : Order No. 2485/2021/LSGD dated, 06/12/2021

ORDER NO. 145/DSM/TVPM/2021 DATE : 04/01/2022

As per order No. 2485/2021/LSGD dated, 06/12/2021 a District Level Committee has to be formed for registering and tracking the vehicles involved in waste transportation. In order to implement proposed activities in the district the District Level Committee is appointed is as follows;

Sl. No.	Members	Designation
1	District Collector	Chairman
2	District Co-ordinator, Suchitwa Mission	Convener
3	Joint Director	Member
4	Deputy Director of Panchayath	Member
5	Superintendent of Police /Rep.	Member
6	Joint Commissioner of Tax/Rep.	Member
7	Deputy Transport Commissioner/Rep.	Member
8	Haritha Keralam Mission Co-ordinator	Member
9	Police Department Representative	Member
10	Pollution Control Board representative	Member
11	Clean Kerala Company representative	Member
12	Motor Vehicle Department representative	Member

Sd/-
District Collector &
Executive Director District Suchitwa Samithi

- Copy to :
1. District Co-ordinator, Suchitwa Mission
 2. Regional Joint Director (Urban)
 3. Deputy Director of Panchayath
 4. Superintendent of Police
 5. Joint Commissioner of Tax
 6. Deputy Transport Commissioner (Motor Vehicle Department)
 7. Haritha Keralam Mission Co-ordinator
 8. Executive Engineer, District Pollution Control Board
 9. Managing Director, Clean Kerala Company

Nav Jyoth Khosa

District Level Committee for tracking the vehicles engaged in waste disposal, formed as per G.O(Rt) No.2485/2021/LSGD dated, 06/12/2021 has convened a meeting at 12 pm on 10/02/2022 in the collectorate Mini Conference Hall. The meeting was attended by the following participants, which was presided over by Additional District Magistrate

Attendance :

1. Regional Joint Director (Urban)
2. Deputy Director of Panchayath
3. Superintendent of Police
4. Joint Commissioner of Tax
5. Deputy Transport Commissioner (Motor Vehicle Department)
6. Haritha Keralam Mission Co-ordinator
7. Executive Engineer, District Pollution Control Board
8. Managing Director, Clean Kerala Company

The Additional District Magistrate pointed out the responsibilities and importance of the committee. The Committee to be convened on a monthly basis. Both Clean Kerala Company and private agencies engaged in waste transportation were directed to observe that the waste is deposited in the designated place. The committee directed to all local bodies should appoint a nodal officer for monitoring the waste transporting vehicle and were also entrusted to submit a monthly report in the prescribed format.

The committee should review the status implementation based on the monthly report submitted by local bodies.

Police Department representative

Special Observation is given to vehicle for transporting waste. No complaints are available yet in this regard. GPS is mandatory in these vehicles. Due to dumping of Chicken Waste in Airport premises bird nuisance is aggravated. It is specially monitored.

Joint Commissioner of Tax

For currently, no service charge is charged for waste transporting vehicles. The tax department has no responsibility in this regard. It is said that this will be brought to the attention of the state committee.

Pollution Control Board

Pollution Control Board's consent is currently available for non recyclable waste disposal.

Haritha Keralam Mission Co-ordinator

All Local Bodies, Clean Kerala Company, Private agencies ensure that only GPS equipped vehicles should be used for waste removal. Monthly report in Annexure II should be prepared without any delay. Only Recyclables/Non Recyclable waste is allowed to carry on the Treatment Facility, Local bodies should take note that wet waste is not mixed with the waste that is carrier to the treatment facility.

Motor Vehicle Department representatives

Steps are being taken to check the fitness of the waste transporting vehicles. It has been made mandatory in local bodies.

Suchitwa Mission co-ordinator is entrusted to consolidate the report available in the district committee and handover to State Committee.

District Co-ordinator
District Suchitwa Mission

District Collector
Thiruvananthapuram

[Handwritten signatures and stamps]

ANNEXURE - I: APPLICATION FORM FOR REGISTERING VEHICLE TO COLLECT AND TRANSPORT OF SOLID WASTE TO DISPOSAL SITE

APPLICANT DETAILS

Full Name of Applicant :	
Registered Address (including Phone No. and e-mail)	
Postal Address (for correspondence):	

VEHICLE DETAILS

Garage Location (regular garaging address for vehicle):		
Vehicle Make and Model:	RTO Registration Number:	
Body Type:	Net Carrying Capacity (tonnes):	Year of Manufacture:

GPS Device Details:-

Vehicle Inspection Certificate: (Emissions & Safety)	Validity:
---	-----------

DECLARATION-Your application will not be accepted unless the declaration is completed and signed

I hereby declare that the information provided in this application is true and correct

I also declare that the vehicle with registration number _____, is fit for the purpose of transporting the prescribed wastes specified in this application

Signature* (1) _____ (2) _____ :Date: ___/___/___
Second signature only required if the applicant is a partnership

~~Signature~~

. a company, a person of authority must sign and date and complete the following:

First Name _____ Last Name _____ Position _____

CHECKLIST — to be completed by the applicant	Tick <input checked="" type="checkbox"/>
Declaration (above) read and signed	
List of types of waste to be transported (Enclose separately)	
Appropriate insurance policy is maintained for the vehicle	
Three photographs of the vehicle (front, side and rear view) in JPG format	
Copy of RTO registration certificate	
If vehicle is not owned by the agency, copy of the lease/ rent agreement with the owner.	

Annexure -II: MANIFEST FOR TRANSPORTING WASTE FOR TREATMENT/DISPOSAL

1.	Sender's name and address (including Phone No. and e-mail)	
	Manifest Document No.	
	Transporter's name and address: (including Phone No. and e-mail)	
	Type of vehicle	(Truck/Tanker/Special Vehicle/others please specify)
2.	Vehicle registration No.	
3.	Treatment/disposal facility name and address (including Phone No. and e-mail)	
7.	Waste description (type of waste)	
8.	Total quantitym ³ or MT
9.	Purpose of transportation	Treatment/recycling/RDF/ scientific land filling/others please specify
10.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above with proper shipping details
	Date:	Name and designation: Signature:
11.	Transporter acknowledgement of receipt of Wastes:	I hereby declare that the contents of the consignment described above has been received for transportation and are properly covered and are in all respects in proper conditions for transport by road according to applicable government regulations.
	Date:	Name and designation: Signature:
12.	Receiver's certification for receipt of waste	I hereby declare that the contents and quantity of waste as described above has been received for treatment/disposal

Collector wants vehicles transporting waste to be registered

The Hindu Bureau
THIRUVANANTHAPURAM

The District Collector has called for proper registration to be carried out before vehicles are used for transporting waste.

As many as 13 local bodies in the district are using the services of private agencies for collecting and transporting waste.

The District Collector has also directed that a 'No Objection Certificate' (NOC) from the Pollution Control Board (PCB) be made mandatory for such agencies.

Directions issued

He issued directions to this effect to the officials concerned at a district-level review meeting on Friday regarding the tracking of the vehicles used for transporting waste.

The local bodies in the State and the Clean Kerala company have been asked to ensure that only vehicles with Global Positioning System (GPS) facility be used for waste transportation purposes.

Tracking vehicles

A nodal officer should be appointed in all local bodies in the State to track the vehicles that are transporting waste.

The appointment is to ensure that the vehicles are promptly reaching the waste treatment or disposal facility.

MONTHLY REPORT

Report for the period : December 2022

Details Submitted by : Deputy Director of Panchayath

District : Thiruvananthapuram

Sl. No.	Description	Remarks	
		Within State	Outside state
1	Total number of vehicles registered with GPs tracking till date	10 Vehicles	
Vehicle Movement details		Within State	Outside state
2	Total No. of trip conducted	23	
3	No. of successful trips conducted	60	
4	Quantity of waste transported (Successful trips) in tonnes	60	
5	Number of trips have violations reported	83.19	
6	Quantity of waste transported (Violation trips) in tonnes	-	
7	No. of violations in which action taken	-	

Annexure - II

MONTHLY REPORT

Report for the period : December 2022

Details Submitted by : Joint Director

District : Thiruvananthapuram

Sl. No.	Description	Remarks	
1	Total number of vehicles registered with GPs tracking till date	--	
	Vehicle Movement details	Within State	Outside state
2	Total No. of trip conducted	8	22
3	No. of successful trips conducted	8	22
4	Quantity of waste transported (Successful trips) in tonnes	8	54.7
5	Number of trips have violations reported	0	0
6	Quantity of waste transported (Violation trips) in tonnes	0	0
7	No. of violations in which action taken	0	0

MONTHLY REPORT

Report for the period : January 2022

Details Submitted by : Joint Director

District : Thiruvananthapuram

Sl. No.	Description	Remarks	
		Within State	Outside state
1	Total number of vehicles registered with GPs tracking till date	--	
Vehicle Movement details		Within State	Outside state
2	Total No. of trip conducted	250	
3	No. of successful trips conducted	250	
4	Quantity of waste transported (Successful trips) in tonnes	95	
5	Number of trips have violations reported	2	
6	Quantity of waste transported (Violation trips) in tonnes	15 kg	
7	No. of violations in which action taken	2	

MONTHLY REPORT

Report for the period : January 2022

Details Submitted by : Deputy Director of Panchayath

District : Thiruvananthapuram

Sl. No.	Description	Remarks	
1	Total number of vehicles registered with GPs tracking till date	10 Vehicles	
Vehicle Movement details		Within State	Outside state
2	Total No. of trip conducted	75	
3	No. of successful trips conducted	75	
4	Quantity of waste transported (Successful trips) in tonnes	105	
5	Number of trips have violations reported	-	
6	Quantity of waste transported (Violation trips) in tonnes	-	
7	No. of violations in which action taken	-	

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Annexure - II

MONTHLY REPORT

Report for the period : December 2022

Details Submitted by : Clean Kerala Company

District : Thiruvananthapuram

Sl. No.	Description	Remarks	
1	Total number of vehicles registered with GPs tracking till date	16 Vehicles	
Vehicle Movement details		Within State	Outside state
2	Total No. of trip conducted	49	0
3	No. of successful trips conducted	49	0
4	Quantity of waste transported (Successful trips) in tonnes	255.81	0
5	Number of trips have violations reported	0	0
6	Quantity of waste transported (Violation trips) in tonnes	0	0
7	No. of violations in which action taken	0	0



ജില്ലാ ശുചിത്വമിഷൻ, തിരുവനന്തപുരം

"ഭരണഭാഷ - മാതൃഭാഷ"

ചെയർമാൻ
അഡ്വ. ഡി. സുരേഷ് കുമാർ
പ്രസിഡന്റ്, ജില്ലാ പഞ്ചായത്ത്

എക്സിക്യൂട്ടീവ് ഡയറക്ടർ
ജെറോമിക് ജോർജ്ജ് ഐ.എ.എസ്
ജില്ലാ കളക്ടർ

ജില്ലാ കോ-ഓർഡിനേറ്റർ
ഫെയ്സി. എ
അസിസ്റ്റന്റ് സെവലൻ്റ് കമ്മീഷണർ

ഇ-മെയിൽ ഐ.ഡി : tsctrivandrum@yahoo.co.in
ഫോൺ നം. : 0471- 2360643

No. 85/DSM/TVPM/2023

Date : 13/02/2023

The District Collector
Thiruvananthapuram

Sir,

Sub: OA -100/2021 - Suo Moto (Dumbing of Garbage near Anamalai) -
Clarification - reg

Ref: Letter No. SN2-OA-100/2021 dated, 10/02/2023 from the office of the
Advocate General.

Kind attention is invited to the reference cited. Sarojini Ponnayya Foundation, Nagarcovil based Agency has been awarded the contract for the disposal of Non-bio degradable Waste collected within the corporation area. In December 2022 the agency collected 54700 Kg. Non bio degradable waste (including the 44540 Kg. Plastic, 2560 Kg. Chappal, 7600 Kg. Cloth). Corporation authorities ensured the safe disposal of the collected waste and suitability of destination. The agency, Sarojini Ponnayya Foundation, handed over the collected non-bio degradable waste to Vijaya Industry, 784 A/2W Annamma Raja Nagar, Sankaran kovil Road, Rajapalayam-626117 and Vijaya Plastic, 10/124 Muthu Nagar, Sanka Muthammalpuram, Ramayyan Patty, Thachanalloor, Thirunelveli - 627358.

Thanking you,

Yours faithfully



District Co-ordinator

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
(SOUTHERN ZONE BENCH, CHENNAI)
IN
ORIGINAL APPLICATION NO. 100 OF
2021 (SZ)**

Tribunal on its own motion SUO MOTU
based on the news items publised in The
Hindu Newspaper, Chennai Edition, dt.
09.04.2021, under the caption "Dumping of
garbage foiled near Anamalai, trucks seized".

And

The Chief Secretary to Government

of Tamil Nadu, Chennai and ors.

...Respondents

REPORTS FILED BY IMPLEADED

DISTRICT COLLECTORS/

RESPONDENTS 28-34.

E.K. KUMARESAN,

**Standing Counsel for Government
of kerala**

No.6, Indian Chambers (SICCI)

Annex Building, Ground Floor,

Esplanade, Chennai - 600 108.

Cell No: 94443 98701